Dadhapara stations. Further action is being taken by the South-Eastern Railway Administration to open the halt as early as possible

(c) Does not arise.

DELAY IN PAYMENT OF PROVIDENT FUND DUES

- 4. SHRI J. S. TILAK: Will the Minister of RA LWAYS be pleased to state:
- (a) whether it is a fact that under the Railway Provident Fund Act, after an employees re ires, the interest on his provident fund dues is allowed to accrue upto the n onth of tender of payment or for si months, whichever is earlier;
- (b) whether this limit of six months does not operate strictly in respect of employees, the payment of whose provident funds does is delayed beyond six months for no fault of theirs:
- (c) what is the number of cases during the last 20 fears in which the payment of provident fund dues was delayed beyond so months, Zonal Railway-wise; and
- (d) what is the amount of interest in respect of such cases which Government have earned because of this delay in payment of the provident fund dues?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI P. GOVINDA MENON): (a) Yes.

- (b) Limit of six months is relaxed, upto one year, or merits where payment is delayed for no fault of the subscriber.
- (c) and (d) The information is being collected and will be placed on the Table of the Raya Sabha.

HARYANA PLEA FOR TRACTOR PLANT AT I'INJORE

- 5. SHRI K. SUNDARAM: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:
- (a) whether the Chief Minister of Haryana has urged the Union Government to sanction the plans of H.M.T. for the manufacture of 20 H.P. tractor with Czech collaboration at its unit in Pinjore; and

(b) if so, the reaction of the Centre in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALIAHMED): (a) Yes, Sir.

(b) The matter is under consideration.

NEW COMPANIES

6. SHRI THILLAI VILLALAN: SHRI S. SIVAPRAKASAM:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

- (a) whether any new companies were started in different States during 1968-69 under the Companies Act, 1956; and
- (b) if so, the details of those companies started in the States of Tamil Nadu and Pondicherry?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) Yes, Sir. 1138 companies were registered in different States and Union Territories of India during 1968-69 under the Companies Act, 1956.

(b) During the year, 95 companies were registered in the State of Tamil Nadu and 4 in the Union Territory of Pondicherry. The information regarding the names of these companies, the addresses of their registered offices, authorised capital and industrial code number has been published in the issues of this Ministry's publication entitled "Quarterly Blue Book on Joint Stock Companies in India" for the year 1968-69.

PROBE INTO IRREGULARITIES OF BUSINESS HOUSES

- 7. SHRI K. SUNDARAM: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government have taken any decision to set up a Commission to probe into the irregularities committed by various business houses;